

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 15.09.2014
Court No. : 5
Item No. : 25

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. CC.. 15090 OF 2014
WITH PRAYER FOR INTERIM RELIEF

STATE OF U.P. & ORS.

...PETITIONER(s)

VERSUS

RATAN BASU SAXENA & ORS.

...RESPONDENT(s)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 03.07.2013 passed by the High Court of Judicature at Allahabad in Writ-C No. 48842 of 2011.

It is submitted that the Special Leave Petition (c) No. 16583 of 2014 arising out of common relied upon order was listed before the Hon'ble Court on 01.07.2014 when the court was pleased to direct issue of notice and the same is still pending before the Hon'ble Court (copy of order dated 01.04.2014 enclosed).

It is further submitted that the Special Leave Petition (c) No. 38922 of 2013 arising out of CC No. 21595 of 2013 referred to on Annexure P-7 was listed before the Hon'ble Court on 13.12.2013 when the Hon'ble Court was pleased to direct issue of notice and the same is still pending before the Hon'ble Court (copy of order dated 13.12.2013 marked as Annexure P-7 at Page No. 31 of this SLP).

It is submitted that there is a delay of 305 days in filing the Special Leave Petition and counsel has filed an application for condonation of delay to condone the said delay.

It is submitted that Mr. Abhish Kumar, Advocate has filed a letter dated 22.08.2014 (copy included as page no. 38 of the Special Leave Petition).

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 12th day of September, 2014.

ASSISTANT REGISTRAR

Copy to: Mr. Abhish Kumar, Advocate

ASSISTANT REGISTRAR